THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS: (SARDAR BUTA SINGH): (a) to (c) Out of a total of about 16,500 employees whose set vices were dispensed with, about 11,600 hive already been taken back on consideration of the individual appeal* submitted D> them against the punishments imposed f<n them. Some appeals are still under consideration and all efforts are being made to finalise them as early as possible.

Written Answers

Multinational firm*

- 8. SHRI H. S. NARASIAH: Will the Minister of LAW, JUSTICE AND COM-PANY AFFAIRS be pleased to state:
- (a) which are the multinational firms that are operating in India either in public sector Private sector or joint sector:
- (b) the extent and nature of their inttr-e.st in the firms; and
- (c) it so, whether Government propose to acquire or terminate their interests?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDAB-RATA BARUA): (a) and (b) Multinational firms operating in India through ma;o-tity participation in Indian companies are known as Indian subsidiaries of Foreign companies. A list of these companies is given in Statement 'A' [See Appendix XC Annexure No. 2]. A list of those multinational firms operating through their branches in India, as defined under Section 591 of the Companies Act, 1956, is given in Statement 'B' annexed. [See Appendix XC Annexure No. 3].

The extent of the interest of multinationals in Indian subsidiaries in the form ul the equity capital held by them in these subsidiaries is given under Col. 5 of statement A. As regards-branches of foreign companies, they are wholly owned and controlled by multinationals.

(c) Government's policy regarding private foreign capital and the branches of

companies incorporated abroad has been spelt out in the Guidelines for the administration of Section 29 of the Foreign Exchange Regulations Act, 1973 issued by UM Drpartment of Economic Affairs, Ministry of Finance.

<o Questions

Robberies on railway trains

SHRI H. S. NARASIAH : SHRI NIREN GHOSH:

Will the MINISTER OF RAILWAYS be pleased to state:

- (a) the number of robberies committed in ilie year 1972, 1973 and upto the end uf October-1974 on trains—passenger and goods-slate-wise.
- (b) the extent of loss of life and property involved and number of persons arrested for such robberies during each vear; and
- (c) the steps taken by Government to protect the lives of passengers and theft of goods?

THE DEPUTY MINISTER IN THIS MINISTRY OF RAILWAYS (SARDAR BUTA SINGH): (a) to (c) The infoi-mation is being collected and will be laid on the Table of the Sabha.

Shares in Mysore Paper Mills

10. SHRI H. S. NARASIAH: Will the Minister of LAW, JUSTICE AND COM-PANY AFFAIRS be pleased to state:

- (a) whether it is a fact that a monopoly industrial house is trying to gain contn.l over the Government-managed Mysore Pa per Mills in Bhadranath «in Kamatak.i State by cornering shares; and
- (b) if so, what steps the Government of India propose to take in this regard?

THE DEPUTY MINISTER IN THE MJNISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDAB